

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205

CP No. - 26/241/242/N D/2020
CA-169/ C-V/ND/2020

IN THE MATTER OF:

Ashok Kumar Agarwa

Vs

Integrated Electromech Pvt Ltd

...Applicant

...Respondent

SECTION

U /s. 241-242

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Yogita Bhatia CS, Mr. Rohit CS
For the Respondent :

ORDER

CA-169/2020:-

An application bearing No. CA-169/2020 filed on behalf of petitioner praying therein to make necessary amendment in the application bearing no. CP No. 26/241/242/ND/2020.

Heard the Ld. Counsel for petitioner and perused the averments made in the application. We think it proper to allow the prayer of the petitioner. Petitioner is directed to make necessary amendments within one week from today. List the case on **02.03.2020**.

STI-
(K.K. VOHRA)
MEMBER (T)

STI-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)